

the manufacture of power transmission system for earth-moving machinery from basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty of customs in excess of 25 per cent *ad valorem*.

(xxiii) G.S.R. 793(E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 168/85-Customs dated the 24th May, 1985 so as to withdraw the partial exemption from auxiliary duty of customs on tin plate waster.

(xxiv) G.S.R. 802(E) and 803(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to forging machines when imported by a Municipal Authority for combating malaria and other mosquito borne diseases from basic customs duty in excess of 15 per cent *ad valorem* and from the whole of the additional and auxiliary duties of customs leviable thereon.

(xxv) G.S.R. 804(E) published in Gazette of India dated the 17th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include Rifampicin tablets and Rifampicin INH tablets for exemption from customs duty.

(xxvi) G.S.R. 815(E) published in Gazette of India dated the 29th October, 1985 together with an explanatory memorandum extending the validity of Notification No. 230/82-Customs dated the 19th October, 1982 upto 31st March, 1986.

(xxvii) G.S.R. 818 (E) and 819 (E) published in Gazette of India

dated the 30th October, 1985 together with an explanatory memorandum regarding exemption to hot briquetted iron (HBI) when imported into India by or on behalf of an electric arc furnace unit from the whole of the basic and additional duties of customs leviable thereon and auxiliary duty of customs in excess of 20 per cent *ad valorem*.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above.

[Placed in Library. See No. LT-1454/85].

**Copy of the Bhopal Gas Leak Disaster
(Registration and Processing of Claims)
Scheme, 1985**

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : I beg to lay on the Table a copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 751 (E) in Gazette of India dated the 24th September, 1985 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.

[Placed in Library. See No. LT-1453/85]

12.05 hrs.

**ESTIMATES COMMITTEE
Fourteenth Report**

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Fourteenth Report (Hindi and English versions) of the Estimates Committee on Action taken by Government on the recommendations contained in the Eighth-Eight Report of the Committee (Seventh Lok Sabha) on the Ministry of Education and Culture—Indian Institute of Advanced Study, Simla.